

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

106. IA/3426/2024 C.P. (IB)/151(MB)2024

**IN THE MATTER OF**

J.C. Flowers Asset Reconstruction private Limited ... Petitioner

Vs

Shrikant Bhasi ... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 05.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Atishay Jain (PH)

For the Respondent:

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**ORDER**

**IA/3426/2024**- Counsel for the RP submits that the copy of the report has already been forwarded to the Petitioner and the Respondent. The Respondent may file response to the report of the RP before the next date of hearing. Adjourned to **02.08.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/